

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri R. Krishnamoorthy, Member**
- 4. Shri S. Jayaraman, Member**

Petition No.71/2008

In the matter of

Application for grant of inter-State trading licence in electricity to Righill
Electrics Private Limited.

And in the matter of

Righill Electrics Private Limited, Bhopal

..Applicant

The following was present:

Shri A.M.Kapoor, REPL

**ORDER
(DATE OF HEARING: 11.11.2008)**

The applicant, a company registered under the Companies Act, 1956 has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) (the Act) for grant of Category `A` licence for inter-State trading in electricity in whole of India, except the State of Jammu & Kashmir. The notices in accordance with sub-section (2) of Section 15 of the Act read with clause (4) of Regulation 4 of the CERC (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2004 were published. In response to the public notices, no objections were received. Trading in electricity is permitted under the main objects of the applicant.

